



**THE
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be
filed as a separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

**GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW,
JUSTICE AND PARLIAMENTARY AFFAIRS
(Legislation Section)**

Jammu, the 8th March, 2018.

The following Act as passed by the Jammu and Kashmir State
Legislature received the assent of the Governor on 8th March, 2018
and is hereby published for general information :—

**THE JAMMU AND KASHMIR TRANSFER OF
PROPERTY (AMENDMENT) ACT, 2018**

(Act No. IX of 2018)

[8th March, 2018.]

An Act to amend the Jammu and Kashmir Transfer of Property
Act, Samvat 1977.

Be it enacted by State Legislature in the Sixty-ninth Year of the Republic of India as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Transfer of Property (Amendment) Act, 2018.

(2) It shall be deemed to have come into force from 7th of August, 2017.

2. *Amendment in section 140, Act No. XLII of Samvat 1977.*—In section 140 of the Transfer of Property Act, Samvat 1977,—

(a) In clause (e), after sub-clause (ix), the following sub-clause shall be added, namely :—

“(x) the Jammu and Kashmir Energy Development Agency” ; and

(b) In clause (g), after sub-clause (v), the following sub-clause shall be added, namely :—

“(vi) the Jammu and Kashmir Energy Development Agency.”

3. *Repeal and savings.*—(1) The Jammu and Kashmir Transfer of Property (Amendment) Ordinance, 2017 (Ordinance No. II of 2017) is hereby repealed.

(2) Notwithstanding any such repeal, anything done or any action taken or any order issued under the aforesaid Ordinance, shall be deemed to have been done, taken or issued under the corresponding provisions of this Act.

(Sd.) ACHAL SETHI,

Special Secretary to Government,
Department of Law, Justice and Parliamentary Affairs.